

LISTED ON 13.1.2016

BEFORE COURT NO. 1  
ITEM NO. 101

SECTION - IX

IN THE SUPREME COURT OF INDIA  
CIVIL APPEALATTE JURISDICTION

CIVIL APPEAL NOS. 2257-2258, 2261-2262, 2264-2265, 2276-2277, 2278-2279, 2280-2281, 2259-2260, 2272, 2284, 2285-2286, 2289-2290, 2291-2292, 2319, 2263, 2266, 2267, 2268, 2269, 2270, 2271, 2273, 2274-2275, 2282-2283, 2287-2288, 2293-2294, 2295-2296, 2297, 2298-2299, 2300, 2301, 2302, 2303, 2304-2305, 2306-2307, 2308, 2309, 2310, 2311, 2312, 2313-2314, 2315-2316, 2317-2318, 4802, 5822 OF 2009, 2362-2363 AND 4535 OF 2008, 4624, 4625, 4945-4946 OF 2008, 7471 OF 2011 AND 74-75, 5043-5044, 5045-5046 OF 2012

WITH

INTERLOCUTORY APPLICATION NOS.4-5 & 6-7 IN C.A NOS. 2257-2258 OF 2009  
(Applications for permission to file additional documents)

WITH

INTERLOCUTORY APPLICATION NOS. .... IN C.A. NOS. 2274-2275 OF 2009  
(Applications for deleting the name of respondent No.4)

WITH

INTERLOCUTORY APPLICATION NO. 4 IN C.A. NO. 2281 OF 2009  
(Applications for permission to file additional documents)

WITH

INTERLOCUTORY APPLICATION NOS. 1-2 IN C.A. NO. 2284 OF 2009  
(Applications for Substitution to bring on record to bring on record the Lrs. of deceased appellant and condonation of delay in filing substitution)

WITH

INTERLOCUTORY APPLICATION NOS.3-4 OF 2015 IN CIVIL APPEAL NOS. 2304-2305 OF 2009

(Application for permission to file additional documents filed by Mr. S.K. Bhattacharya, Advocate)

WITH

INTERLOCUTORY APPLICATION NO.3-4 OF 2015 IN CIVIL APPEAL NOS. 2306-2307 OF 2009

(Application for permission to file additional documents filed by ,Mr. S.K. Bhattacharya,Advocate)

AND

PETITIONS FOR SPECIAL LEAVE TO APPEAL (CIVIL) NOS. 6339,6340, 5988, 9778-9779, 13038, 13714-13715, 22639-22640, 12359, 8036, 9018-9019, 9159-9160, 8641-8642 AND 21881-21882 OF 2008 13458,6654,10371, 10363, 10242, 10243, 10238,10370, 24167-24168, 24752-24753, 22894, 22895, 24750-24751 OF 2009 30053 AND 30054 OF 2011

WITH

INTERLOCUTORY APPLICATION NOS. 3-4 AND 5-6 IN SLP(C) NOS. 21881-21882 OF 2008

(Applications for restoration of SLPs along with applications for condonation of delay in filing applications for restoration of SLPs)

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AND

INTERLOCUTORY APPLICATION NOS 7-8 IN SLP (C) NOS.21881-21882 OF 2008

(Applications for deletion of Respondent Nos. 4 to 14)

AND

INTERLOCUTORY APPLICATION NOS.....IN SLP (C) NOS.21881-21882 OF 2008

(Applications for Substitution to bring on record the Legal Representatives of Deceased petitioner and condonation of delay in filing the application for substitution)

AND

INTERLOCUTORY APPLICATION NO. 2 IN SLP(C) NO. 8036 OF 2008

(Application for impleadment as petitioner on behalf of Mr. Abhijit Sengupta, Advocate in SLP(C) No. 8036 of 2008)

AND

INTERLOCUTORY APPLICATION NO.....IN SLP(C) NO. 8036 OF 2008

(Application for impleadment as petitioner on behalf of Mr. Abhijit Sengupta, Advocate in SLP(C) No. 8036 of 2008)

AND

INTERLOCUTORY APPLICATION NOS. 1546 IN SLP(C) NOS. 6339-6340 OF 2008

(Application for impleadment as petitioner filed by MR. Vikas Mehta, Advocate in SLP(C) Nos. 6339-6340 of 2008)

AND

INTERLOCUTORY APPLCIATION NOS. 14-15 & 16-17 IN SLP (C) NOS.24167-24168 OF 2009

(Applications for intervention filed by Ms. Anaga S. Desai & Ms. Anuradha Mutatkar, Advocates respectively)

AND

INTERLOCUTORY APPLCIATION NO.1 IN SLP(C) NOS. 10371, 10363, 10362, 10242, 10243, 10238 AND 10370 OF 2009 WITH PRAYER OF INTERIM RELIEF

AND

(Application for condonation of delay in filing the SLPs')

MUHAMMAD MASUD MUHAMMD. MOHSIN BHALJI&ORS Appellant(s)

VERSUS

The matters along-with applications above mentioned were listed before the Hon'ble Court on 4<sup>th</sup> November, 2015 when the Court was pleased to pass the following Order:

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**"Heard.**

**Post Applications (I.As. No.16-17 in SLP(C)Nos.24167-24168 of 2009) for intervention along with these matters on Wednesday, the 13th January, 2016, higher up in the list."**

It is submitted for the information of the Hon'ble Court that Ms. Anagha S. Desai, Advocate for the applicant has filed an application for intervention along-with Vakalatnama/appearance in SLP (C) Nos. 24167-24168 of 2009 which are registered as Interlocutory Application Nos. 14-15 and have already been included in paper books.

It is further submitted that Ms. Anuradha Mutatkar, Advocate for the applicant have also filed an application for intervention along-with Vakalatnama/appearance in SLP (C) Nos. 24167-24168 of 2009 which are registered as Interlocutory Application Nos. 16-17 and have already been included in paper books.

COMPLETE APPEALS:-

2257-2258, 2261-2262, 2264-2265, 2276-2277,2278-2279, 2280, 2281, 2259-2260, 2272, 2284, 2285-2286,2289-2290, 2291-2292 AND 2319 OF 2009 AND 4945-4946 OF 2008, 2362-2363 AND 4535 OF 2008

COMPLETE SLP'S:-

6339-6340, 5988, 9778-9779,13038, 13714-13715,22639-22640,  
12359,8036, 9018-9019, 9159-9160 OF 2008  
13458, 6654, 10371, 10363, 10242, 10243,10238, 10370,  
24167-24168, 24752-24753,22894, 22894, 22895, 24750-24751 OF 2009  
ABD 30053 AND 30054 OF 2011

INCOMPLETE APPEALS:-

2263, 2266,2267,2268, 2269, 2270, 2271, 2273, 2274-2275, 2282-2283,  
2287-2288, 2293-2294, 2295-2296, 2297, 2298-2299, 2300,  
2301,, 2302, 2303, 2304-2305, 2306-2307, 2308, 2309, 2310, 2311, 2312,  
2313-2314, 2315-2316, 2317-2318, 4802, 5822 OF 2009  
2362-2363, 4535, 4624, 4625 OF 2008 & 7471 OF 2011 AND 74-75,  
5043-5044, 5045-5046 OF 2012

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INCOMPLETE SLP'S:-

8641-8642 AND 21881-21882 OF 2008, 30053 & 30054 of 2011.

The appeals and SLP's alongwith applications above-mentioned are listed before the Hon'ble Court with this office report.

Dated this the 12<sup>th</sup> day of January, 2016.

ASSISTANT REGISTRAR

Copy to:

Mrs. Anil Katiyar, Advocate  
Mr. Nishant R Katneshwarkar, Advocate  
Ms. Perna Mehta, Advocate  
Mr. D.S. Mahra, Advocate  
Mr. Ajay Sharma, Advocate  
Mr. S.M. Jadhav, Advocate  
Ms. Indu Sharma, Advocate  
ME Sudhanshu S Chourdhari, Advocate  
Mr. A.S bhasme, Advocate  
Mr. Naresh Kumar, Advocate

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